

**GOVERNMENT OF INDIA**  
**MINISTRY OF MINORITY AFFAIRS**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2952**  
**TO BE ANSWERED ON 05.08.2021**

**RELIEF TO VICTIMS OF 1984 RIOTS**

**2952. SHRI SANTOSH PANDEY:**

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether there is any provision for pension or relief amount for Sikhs who are victim of 1984 riots;
- (b) if so, the details of pension or relief amount for which provision has been made;
- (c) whether the said amount is disbursed by the Union Government or the State Government and if so, the details along with the disbursement process thereof;
- (d) whether the victims are getting regular pension;
- (e) the total number of victims in Chhattisgarh along with the details thereof, district-wise;
- (f) the number of victims, out of above, who have not received pension and the time since when their pension is due along with the reasons therefor; and
- (g) the time by which pension amount is likely to be paid to the said victims?

**ANSWER**

**MINISTER OF MINORITY AFFAIRS**  
**(SHRI MUKHTAR ABBAS NAQVI)**

(a) & (b): The Union Government introduced a rehabilitation package to provide relief to victims of 1984 Anti-Sikh Riots. The scheme contained ex-gratia payment of Rs. 3.5 lakh for each death case and Rs. 1.25 lakh in case of injuries. The scheme also contained a provision for State Governments to grant pension to widows and old aged parents of death victims at the uniform rate of Rs. 2500/- per month, for whole life. The expenditure on payment of pension was to be borne by the State Government.

In 2014, the Government of India introduced a scheme for grant of enhanced relief of Rs. 5 lakh per deceased person, who died during 1984 Anti-Sikh Riots. In Union Budget-2021-22, a provision of Rs. 4.5 crore has been made for payment of enhanced compensation to the next of kin of deceased of 1984 Anti-Sikh Riots.

(c) & (d): For payment of enhanced ex-gratia amount, the States/UTs would disburse the money from their own funds and Ministry of Home Affairs would reimburse the amount to the concerned State/UT Government on receipt of utilization certificate.

(e) to (g):The State Government of Chhattisgarh has informed that there are 11 victims in the State, and the district wise details are- Bilaspur-01, Rajnandgaon-02, Durg-01, Mahasamund-01, Sarguja-04, Raipur-01, Janjgir Champa-01. The State has a provision of paying relief/pension @ Rs. 3500/- per month.

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